

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD

Original Application No. 1034 of 1999

Aligarh this the 20th day of September, 1999

Hon'ble Mr. S.K.I. Naqvi, Member (J)

1. Rajeev Kant, aged about 25 years, son of Shri Sunder Lal, Computer Operator, Office of Telecom Department, Muzzafarnagar, R/o 82, Tehsil Gali, Deep Chand Dharamshala, Muzaffarnagar.
2. Smt. Ruchi Sharma, aged about 26 years, Electronic Typist, Office of Telecom Department, Muzaffarnagar, r/o 296, Anand Bhawan, City Muzaffarnagar.

.....Applicants

By Advocate Shri R.C. Gupta

Versus

1. Union of India through Department of Tele-communications (E.B. & I section) 801-A, Devik Tower, Nehru Place, New Delhi-110019.
2. Department of Telecommunication through C.G.M.T. U.P.(W), Telecom Circle, Wireless Complex, Rajpur Road, Dehradun.
3. General Manager, Telecommunication Department, Muzaffarnagar.

... . . . Respondents

By Advocate Shri N.B. Singh

ORDER ( Oral )

By Hon'ble Mr. S.K.I. Naqvi, Member (J)

Shri R.C. Gupta for the applicant.

Shri B.N. Singh proxy counsel to Shri N.B. Singh for the respondents. Learned counsel for the respondents is ready with counter-affidavit which shall be filed

in the registry. Copy of the counter-affidavit has already been furnished.

2. As per applicants case, the applicant no.1 was engaged in February, 1993 as Computer Operator and applicant no.2 was engaged in August, 1993 as Electronic Typist in the Office of respondent no.3. Now both of them have been terminated by oral termination order against which the applicant knocked at Hon'ble High Court and the matter has been decided there, by judgment and order dated 24.5.1999, according to which the petition was disposed of with a direction that the petitioners representations regarding their claim be preferred and the authority concerned shall decide the same in accordance with law. Thereafter, the petitioners moved the authorities who rejected the representations, then again the petitioner went before the Hon'ble High Court through Civil Misc. Writ Petition No.26225 of 1999 but withdrew the same and therefore it was dismissed as withdrawn by order dated 18.8.1999. Learned counsel for the applicant explains the reasons for this withdrawal that since the matter was cognizable by the Tribunal, therefore, it was got withdrawn so as they may seek their reliefs through this Tribunal and consequently, the present O.A.

3. The process of representation before the competent authority has already been circled and the representation has rejected but the perusal of the impugned order shows that it is very cursory and does not appear to have been passed after applying mind, therefore, the respondent no.3 is directed to re-consider

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the matter and dispose@ of the representation of the applicants in this O.A., within 2 months from the date of communication of this order and passe reasoned and speaking order. The order so passed be communicated to the applicants.

4. The application is disposed of with the above observations.

*See notes*

Member ( J )

/ M. M. /